

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

This is in continuation to this office earlier Circulars No. 45778-928/CZ/Comp/2018 dated 24/07/2018, 39389-589/CZ/Comp/2022 dated 19/10/2022 and 19056-19266/CZ/Comp/2024 dated 18/03/2024, whereby all the Ld. Judicial Officers were requested to ensure functioning of Thin Client Systems/Case Display Boards and updation of live status of case hearing in the respective court.


It has been noticed that some of the courts are not adhering to the aforesaid directions and resultantly, the lawyers and litigants are unable to view real time status of case hearing before the court.

Considering the above and to ensure the effective operation of Thin Client Systems and Case Display Boards, the following measures are now in effect:

1. **Responsibility of the Reader:** The Reader of each court shall be solely responsible for the proper functioning of the Thin Client Machines and Case Display Boards, both inside and outside the court. This includes regular updates of the real time status of case hearings.
2. **Technical Support:** Any technical or functional issues regarding the Thin Client Machines or Case Display Boards must be reported to the respective Computer Branch or PWD Department for prompt resolution.

The above decision is in terms of discussions held with the Ld. Principal District & Sessions Judges from all districts and issues with due approval of Ld. Principal District & Sessions Judge (HQs).

This issues in terms of the decision taken in the meeting held with Ld. Principal District & Sessions Judges of all districts and approval of Ld. Principal District & Sessions Judge (HQs).


(Sunil Kumar Sharma)
Delhi Higher Judicial Service
Chairman-IT & Digitization/CCC
Delhi District Courts

Ref. No. 57587-797 /Cz/Comp/2024

Dated 23.10.2024

Copy forwarded for information and necessary action to:

1. Ld. Principal District & Sessions Judges of all Districts (except Central and West), Delhi/New Delhi with a request to circulate the aforesaid circular amongst all the Judicial Officer for communication of the directions to the Readers and all concerned office/officials.

2. Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi with a request to circulate the aforesaid circular amongst all the Judicial Officer for communication of the directions to the Readers and all concerned office/officials.
3. Worthy Registrar General, Hon'ble High Court of Delhi, New Delhi.
4. Ld. Officer In-Charge, Computer Branch, Tis Hazari/Dwarka/RACC/Rohini/Patiala House/Saket/Karkardooma Delhi/New Delhi
5. Ld. CPC, Hon'ble High Court of Delhi, New Delhi
6. All the Ld. Judicial Officers posted in the Central and West District with a request to convey the above directions to the Reader/Staff of respective court and to ensure that the Reader/staff concerned is meticulously adhering to the directions.
7. PS to Ld. Principal District & Sessions Judge (HQs) for placing before Ld. Principal District & Sessions Judge (Hqs).
8. PS to Ld. Principal District & Sessions Judge (West) for placing before Ld. Principal District & Sessions Judge (West).
9. The Assistant Engineer (Electrical), PWD Tis Hazari Courts, Delhi to ensure the functioning of Thin Client Machines/Case Display Boards under their domain.
10. The In-charge-IT Cell for uploading of the circular on official Website.
11. Dealing official AMC (Annual Maintenance Contract), Room No. 278, Tis Hazari Courts, Delhi.
12. The Dealing Official, LAYERS Seat for uploading of the same on LAYERS.
13. PS to the undersigned.
14. Office file.



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